

C.P NO. 18(ND)/2014
CA NO.

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

NAME OF THE COMPANY Mr. Dev Mittar Ahuja
V/s.
M/s. Fazilka Cotton and Synthetics Ltd. & Ors..

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1. Ms. MANISHA CHAUDHARY, Adv } Petitioner
2. Mr. KARAN MALHOTRA, Adv }
3. Mr. MANSUMYER SINGH, Adv }

① Mr. Gaurav Mittal Adv } Respondents
② Ms. Sumera Raheja Sethi Adv }
③ Ms. Deepali Dmivedi Adv }

Deepali?

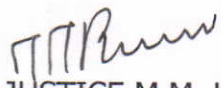
Order

There is consensus between the learned counsels for the parties that dispute in CP 19(ND)/2014 is similar to the one raised in CP 18(ND)/2014. The registered office of the company namely Fazilka Cotton and Synthetics Ltd. is in Fazilka and, therefore, the jurisdiction lies with the Chandigarh Bench of the Tribunal.

2. However, Ahuja Rice and General Mills Pvt. Ltd registered office is in Delhi. The matter has been kept with the Delhi Bench. On account of filing of joint application, there is consensus that CP 18(ND)/2014 be also transfer to Delhi Bench.

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3. On account of joint request made by the parties and the fact that holding company has its registered office in Delhi, the aforesaid request is being accepted. The Tribunal Bench at Chandigarh is directed to send all the papers in respect of CP 18(ND)/2014 to Delhi Bench at the earliest possible, preferably within a period of two weeks.
4. The orders be furnished to the parties today.
5. Accordingly, the application (CA 95/PB/2016) stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

16.9.2016
(P.K. SUD)